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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1867/2008

HUGHES NETWORKS SYSTEMS P. LTD. Petitioner

Through Ms.Kavita Jha, Adv.

versus

DEPUTY COMMISSIONER OF INCOME TAX & ORS. Respondents

Through Ms.Rashmi Chopra, Adv.

CORAM:

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE MANMOHAN SINGH

ORDER

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12.05.2008

Learned counsel for the Petitioner says that the matter has become infructuous since the Tribunal has passed the final order and has remanded the matter back to the Assessing Officer.

Learned counsel for the Petitioner does not press this writ petition.

Accordingly, it is dismissed as not pressed.

Madan Lokur
MADAN B. LOKUR, J

Manmohan Singh
MANMOHAN SINGH, J

MAY 12, 2008
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